

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ( ALLAHABAD BENCH ), ALLAHABAD.

O.A. NO. 353/92  
L.A. NO.

OF 199

Date of decision: 3-2-92

.....Nibbu dal.....Petitioner

.....Shri P.K.S. Palival.....Advocate for the Petitioner.

Versus

.....Union of India (Govt).....Respondent

.....Advocate for the Respondent (s).

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CORAM:-

The Hon'ble Mr Justice U.C. Sinastang, J.C.

The Hon'ble Mr. K. obayya, A.M.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether to be circulated to all other Benches ?

  
Signature

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

O.A.No.353 of 1992

Kibbu Lal .....Applicant.

Versus

Union of India & others ..... Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

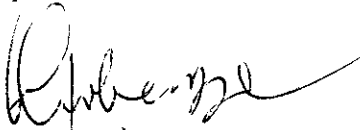
(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

The applicant has approached this Tribunal with the prayer that the respondents be directed to decide his representation made on 1.9.91. He has further prayed that the respondent be also directed to consider his case and services provided by him to the department for such long period without regularisation.

2. The applicant was appointed as Casual Labourer in the year 1972 and since then he has been working as such. The applicant's grievance is that he made representation for regularisation of his services but his representation has not been disposed of. Obviously, if the applicant has worked for such a long time and the others have been regularised, there appears no reason as to why the applicant should not be regularised and why his case should not be considered. Accordingly, the respondents are directed to dispose of the representation filed by the applicant on 1.9.91 within a period of three months from the date of communication of this order. The respondents shall pass a speaking order. The application stands

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disposed of summarily . No order as to costs.

  
MEMBER(A)

  
VICE CHAIRMAN.

Dated: July 3, 1992

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